

**Public Conveyances, Bombay Towns**  
**ACT No. IV. OF 1841.**  
**(Rep., Act 6 of 1863)**

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*Passed by the Right Hon 'ble the Governor General of India in Council,  
on the 17<sup>th</sup> of May. 1841.*

An Act for regulating public conveyances in the islands of Bombay and Colaba, and the Harbour of Bombay.

I. It is hereby enacted, that all Hackney Carriages, Carts, Palankeens and other vehicles let to hire for the purpose of conveying persons or goods within the Islands of Bombay of Bombay and Colaba, and all boats let to hire for such purpose within the Harbour of Bombay shall bear upon them, in manner as directed by the Superintendent of Police, on each side, in large English and Native figures or characters, a certain number to indicated for every such public conveyance in manner hereinafter mentioned ; and every person who shall let out to hire any such public conveyance after the expiration of two months from the day of passing this Act which shall not bear such number in manner aforesaid, or which shall bear any number not indicated as aforesaid, or after notices as hereinafter mentioned to withdraw the same, shall be liable on conviction before a Magistrate of Police, to a fine not exceeding Thirty Rupees.

II. And it is hereby enacted. That the number to be used for public conveyances shall be indicated by the Superintendent or Police on application of the owners of such conveyances, and it shall be lawful for the Court of Petty Sessions on proof of the breach of any provision of this Act by the owner of any such conveyance as aforesaid, to give such owner notice to withdraw the number which may theretofore have been indicated to him in manner aforesaid.

III. And it is hereby enacted, that every Teekabearer, Boatman, or other person employed in the conveyance of persons or goods as aforesaid by the owner of any such public conveyance shall wear, in manner as directed by the Superintendent of Police, a badge on the upper part of his right arm with the number of the public conveyance to which he belongs, which badge shall be indicated by the said Superintendent, in default whereof every person so employed and not having such badge as aforesaid, shall be liable on conviction before a Magistrate of Police, to a fine not exceeding Twenty Rupees.

IV. And it is hereby enacted, that it shall be lawful for the Court of Petty Sessions from time to time to settle the rates for the hire of such public conveyances as aforesaid, and the rates so settled, if sanctioned by the Governor of Bombay in council, shall be published twice in the Government Gazette. And after such publication, if the owner or other person in charge of any such public conveyance as aforesaid shall receive or require any higher rate for the hire thereof, or shall refuse a fare upon tender of the prescribed rate, the person or persons on whose application the number of such public conveyance shall have been indicated as aforesaid, or the person receiving or requiring such higher rate or refusing such fare, shall be liable on conviction before a Magistrate of Police, to a fine not exceeding Twenty Rupees. Provided always, that no person shall be deemed to be liable to the penalty in this Section unless the settled rate of hire shall have been duly tendered. And any person refusing to pay the money due from him for the hire

of any such conveyance according to the rate settled as aforesaid, shall be liable on conviction before a Magistrate of Police, to a fine not exceeding Twenty Rupees and no contract for hire under the Settled rate shall be valid or binding on any owner of a public conveyance.

V. And it is hereby enacted, that the Superintendent of Polices shall keep a Register containing a full description of applicants receiving number under this Act, and of every conveyance for which any number is obtained, and of every person for whom any badge is obtained, and every offender using or authorizing the use of any number any number or badge otherwise than for such particular conveyance or person, shall be liable on summary conviction, before the Court of Petty Sessions, to a fine not exceeding One Hundred Rupees.

VI. And it is hereby enacted, that it shall be lawful for the Court of Petty Sessions, from time to time, to appoint stands for public Carriages and Palkees. And every person in charge of any Carriage or Palkee found loitering off any such stand for the purpose of hire shall be liable on conviction before a Magistrate of Police, to a fine not exceeding Ten Rupees.

VII. And it is hereby provided, that nothing in this Act contained shall extend to prevent any person from letting to hire any conveyance for a month or longer period without any such number being applied for aforesaid.

VIII. And it is hereby enacted, that all fines imposed by virtue of this Act shall be recoverable in manner provided for by Act II. of 1839.

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